

HIGH COURT OF JAMMU AND KASHMIR
(Office of the Registrar Judicial, Jammu)

File No:- CFA No. 8/2015 ***

Titled: B. B. Kotwal vs. Smt. Jyoti Devi and another
Petitioner(s) Respondent(s)

Notice to the respondent(s):-

- Smt. Jyoti Devi w/o Sh. Parveen Verma
R/o Plot No. 146, Paloura, Lower Roof Nagar, Jammu
- Karan Singh S/o Sh. Charat Singh R/o Basat Kot,
Tehsil and Distt. Samba At Present - Adjacent to
the House/Plot no - 146, Paloura, Lower Roof Nagar
Jammu

Whereas in the above noted case, it has been proved to the entire satisfaction of the Hon'ble Court that the service of the respondent(s) named above cannot be effected in any ordinary manner hence proclamation is hereby issued against the above named respondent to appear before this Court on 17.12.20 8.00 A.M. / 10.00 A.M. or the next working day if 17.12.20 is declared holiday in person or some recognized agent failing which appropriate order will be passed.

Given under my hand seal of the Court this 2nd day of December at Jammu, 2020

Soni
Registrar Judicial
High Court of J&K
JAMMU.

No.:-

Dated:-

Forwarded in original to the Editor State Times Jammu for

publishing the notice in the newspaper, cutting of the paper and bill of advertisement be sent to this Registry before 17.12.20. An amount of ₹ 500-00 vide No. 650 dated

2.12.20 as publication charges has been deposited in this Court, which shall be paid as and when the bill and cutting are received. The matter treated as most urgent.

Soni
Registrar Judicial
High Court of J&K
JAMMU.

no - 823) Date - 3-12-20

Copy of the above publication notice forwarded to the Incharge CPC e-courts for uploading the same on the official website of High Court of J&K

Soni
Registrar Judicial
High Court of J&K
JAMMU.